

(2023) 09 MP CK 0014

In the Madhya Pradesh High Court

Case No : Miscellaneous Civil Case No. 1995 Of 2023

Shrimati Radha Bai And Others

APPELLANT

Vs

Raghvendra And Others

RESPONDENT

Date of Decision : 04-09-2023

Acts Referred:

Limitation Act, 1963 — Section 5

Citation : (2023) 09 MP CK 0014

Hon'ble Judges : Roopesh Chandra Varshney, J

Bench : Single Bench

Advocate : Aniket Bhadauriya

Final Decision : Disposed Of

Judgement

Roopesh Chandra Varshney, J

Heard on I.A.No. 4938/2023, which is an application under Section 5 of Limitation Act for condonation of delay in filing this application.

The application is barred by 252 days.

For the reasons stated in the application, same is allowed and delay in filing this application is hereby restored.

Also heard on main application.

This is an application for restoration of M.A.No.3916/2022, which stood dismissed by the order of Principal Registrar dated 02.01.2023 for non-compliance order dated 09.11.2022.

For the reasons assigned in the application, which is supported by an affidavit, sufficient cause is made out for restoration of M.A.No.3916/2022. Hence, the application is allowed. M.A.No.3916/2022 is restored to its original number.

As per undertaking given, learned counsel for the applicants shall cure the default pointed out in M.A.No.3916/2022 within 15 days from the date of its

restoration.

A copy of this order be placed in the record of M.A.No.3916/2022.

This M.C.C. stands disposed of accordingly.